## Rotation of seats for women

374. SHRI MOHD. ALI KHAN: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether Government plans to rotate seats for women in Panchayats once in two terms for SC, ST and other reserved categories people;

- (b) if so, the details thereof especially in Andhra Pradesh; and
- (c) the implementation status thereof?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): (a) to (c) In the context of the proposal relating to Constitutional Amendment for enhancing the reservation of seats for women in Panchayats from existing one third to one half, the Standing Committee on Rural Development had *inter-alia* recommended for action to be taken to achieve a measure of uniformity in the modalities of rotation of seats by ensuring that rotation of seats after at least two cycles is provided for. Since this issue would entail the consultation/concurrence of States, this Ministry has not taken any view on this and the matter is not presently under consideration of the Government. According to the information received from the Government of Andhra Pradesh, rotation is done every term and 50% of seats and offices of Panchayati Raj Institutions are reserved for women in their respective categories.

## Model code to Panchayats

375. SHRI T.K. RANGARAJAN: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether any model code relating to the supervision, direction and conduct of elections to Panchayats has been prepared as envisaged in the Road Map for the Panchayati Raj 2011-16;

- (b) if not, the reasons therefor; and
- (c) if so, the details of the model code?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): (a) to (c) In February, 2008, Ministry of Panchayati Raj had circulated a model Panchayat Election Bill, 2007. This Bill *inter-alia* covered various aspects relating to elections to Panchayats *viz*. allocation of seats and delimitation of constituencies, electoral rolls, qualifications for members, administrative machinery for the conduct of election, general procedure for election, polling and counting of votes, declaration of assets and liabilities, redressal of disputes regarding elections, corrupt practices and electoral offences etc.

## Officers sent for training programme

376. SHRI RAMA CHANDRA KHUNTIA: Will the PRIME MINISTER be pleased to state: